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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No. 466/2019**

**Date of Decision: 11<sup>th</sup> July, 2019**

**CORAM: R. VIJAYKUMAR, MEMBER (A)**  
**RAVINDER KAUR, MEMBER (J)**

1. Mr. Arun Kumar Lalchand Yadav  
Age - 34 Years, working as  
Tax Assistant, Mumbai Customs  
Zone-3, residing at F-204,  
Golden Trade Centre, Tulunj Road,  
Nallasopara (W), Dist. Thane  
- 401 209.
  
2. Mr. Abhishek Panchal,  
Age - 33 Years, Working as  
Tax Assistant, Audit  
Custom & CGST, Ahmedabad on  
deputation, residing at 20,  
Near Green City, Nirnay,  
Ahmedabad - 382 481.
  
3. Mr. Pramod K.C.  
Age 43 years, Working as  
Tax Assistant, Air Cargo Complex,  
residing at 23/228, Type-II,  
Ekta Vihar, CBD Belapur,  
Sector 25, Navi Mumbai  
- 400 614. .... **Applicant**

*(By Advocate Shri Vicky Nagrani)*

**VERSUS**

1. Union of India,  
Through the Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block,  
New Delhi - 110 001.
  
2. The Chairman,  
Central Board of Excise &  
Customs, North Block,  
New Delhi - 110 001.

3. The Principal Commissioner of Customs (Gen),  
2<sup>nd</sup> Floor, New Custom House,  
Ballard Estate,  
Mumbai - 400 001. . . . . **Respondents**

**ORDER (ORAL)**

**PER: R. VIJAYKUMAR, MEMBER (A)**

The applicants are challenging the promotion orders issued by respondents in office order No.280/2018-2019 dated 10.01.2019 by which they alleged that their juniors in the category of Tax Assistant have been promoted to the post of Senior Tax Assistant (now Executive Assistant) but they have not been promoted.

2. The three applicants had each filed representations on 21/22.02.2019 and they have not received any reply so far.

3. In the circumstances cited therein, the respondents are directed to consider the representations of the applicants and pass a reasoned and speaking order with reference to their representations within a period of six weeks from the date of receipt of a certified copy of this order and to communicate these orders to the applicants within two weeks thereafter.

4. MA No. 428/2019 for Joint Application is allowed for the reasons contained therein.

5. In the aforesaid terms, this Original Application is disposed of without any order as to costs.

( Ravinder Kaur)  
Member (J)

(R. Vijaykumar)  
Member (A)

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11/7/19

